

THE DELHI PROHIBITION OF SMOKING AND NON-SMOKERS HEALTH PROTECTION BILL, 1995



TO BE INTRODUCED THE LEGISLATIVE ASSEMBLY,
NATIONAL CAPITAL TERRITORY OF DELHI

Bill No. 6 of 1995

THE DELHI PROHIBITION OF SMOKING AND NON-SMOKERS HEALTH PROTECTION BILL, 1995

(b) "authorized officer" meters to officer authorized under acction 4;

(a) "Government" means the Covernment of the Merional Capital Territory

"no-smolting rince of public year or uses a company or a place declared

(c) "Legislative Assembly" means the Legislative Assembly for Delbi;

BILL

dicers to Act ander to provide for prohibiting of smoking in places of public work or use and in public service vehicles in the National Capital Territory of Delhi and to make provision for other matters consected therewith.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty sixth Year of the Republic of India as follows:

Short title, extent and commencement

- 1. (1) This Act may be called the Delhi Prohibition of Smoking and non-Smokers
- (2) It extends to the whole of the National Capital Territory of Delhi.
 - (3) It shall come into force at once,

Definitions

2. In this Act, unless the context otherwise requires :-

"advertisement" means and includes any notice, circular, wall poster, 15 pamphlet, display on hoardings, sponsorship at stadia, "bazaars", "melas" or other public gatherings for games, amusement or entertainment, any visible representation made by means of any light, sound, smoke gas or any other means which has, directly or indirectly, the effect of promoting smoking and the expression "advertise" shall be construed accordingly,"

5

(b) "authorised officer" means an officer authorised under section 4; (c) "Delhi" means the National Capital Territory of Delhi; (d) "Government" means the Government of the National Capital Territory of Delhi; (e) "Legislative Assembly" means the Legislative Assembly for Delhi; (f) "no-smoking place of public work or use" means an area and a place declared as such under section 3 and includes auditoria, hospitals, health institutions, amusement centres, restaurants, public offices, court buildings, educational institutions, libraries and the like, which are visited by the general public; (g) "official Gazette" means the Delhi Gazette; 10 (h) "public service vehicle" means a vehicle as defined under clause (25) of section 2 of the Motor Vehicles Act, 1988 (59 of 1988); (i) "rule" means the rule made under this Act; (j) "smoking" means smoking of tobacco in any form, whether in the form of cigarattes, cigars, beedis or otherwise or with the aid of a pipe, wrapper or any 15 other instrument. 3. As soon as may be after the commencement of this Act and thereafter from time Declaration of nosmoking places of to time, the Government may, by notification in the official Gazette, declare any place of public work or use in Delhi to be a no-smoking place for the public work or use purposes of this Act. 20 Power of Govern-4. The Government may, by notification in the official Gazette, authorise one ment to authorise or more officers, who shall be competent to act under this Act. officers to Act under this Act (2) Every officer authorised under sub-section (1) shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code, 1860 (45 of 1860). 25 5. No person shall smoke in any no-smoking place of public work or use. Prohibition smoking in nosmoking places of public work or use 6. Without prejudice to the provisions of the Motor Vehicles Act, 1988 (59 of 1988) Prohibition smoking in public no person shall smoke in a public service vehicle. service vehicles 7. Notwithstanding anything contained in any other law for the time being in force, Prohibition no person shall advertise in any place and any public service vehicle which may advertisement promote, directly or indirectly, smoking, or the sale of cigarettes and beedis etc. 30 cigarettes etc. Prohibition of sale 8. No person shall sell cigarettes, beedies or any other such smoking substance to any of cigarettes, etc. person who is below the age of eighteen years. to minors

Prohibition of storage, sale and distribution of cigarettes, etc. in the vicinity of educational institutions

No person shall himself or by any person on his behalf, store, sell or distribute cigarettes or beedies or any other such smoking substance within an area of one hundred metres around any college, school or other educational institution.

water 12, (1) The Govern

color

5

10

15

20

25

Display and exhibition of board

The owner or manager or incharge of affairs of every place of public work or use shall display and exhibit a board at each and every conspicuous place in and outside the premises visited or used by general public prominen ly stating that the area or place is "Smoking Free Zone" and that "Smoking is an offence".

Penalties

- 11. Any person, who contravenes the provisions of:
 - (i) sections 5, 6 or 10 shall be punishable with fine which may extend to one hunderd rupees and in case of second or subsequent offence, shall be punishable with a minimum fine of two hundred rupees, but which may extend to five hundred rupees;
 - (ii) sections 7, 8 or 9 shall be punishable with fine which may extend to five hundred rupees and in case of second or subsequent offence, shall be punishable with imprisonment which may extend to three months, or with a minimum fine of five hundred rupees, but which may extend to one thousand

Ejection of violators of this Act from the place of public work or use

12. Any authorised officer or any police officer, not below the rank of sub-inspector, may eject any person from the place of public work or use who contravenes the

this Act and take cognizance offences

Court competent to 13. (1) No court other than the court of a Matropolitan Magistrate shall take cognizance of, and try an offence under this Act. (2) No court shall take cognizance of any offence under this Act except on a complaint in writing of an authorised officer with respect to offences under section 5, 6 and 10 and on a report in writing of a police officer, not below the rank of sub-inspector, with respect to the offences under sections 7, 8 and 9.

Certain offences to 14. be cognizable and bailable

Notwithstanding anything contained in the Code of Criminal Procedure, 1973(2 of 1974) offences under sections 7, 8 and 9 shall be cognizable and bailable.

Offences under the 15. Act to be tried summarily

All offences under this Act shall be tried summarily in the manner provided for summary trial under the Code of Criminal Procedure, 1973(2 of 1974).

Power to delegate 16.

The Government may, by notification in the official Gazette, direct that any power exercisable by it under this Act, may also be exercised by such officer as may be mentioned therein, subject to such conditions, if any, as may

30

of 17. Composition offences

The Government or any person authorised by it by general or special order in this behalf, may either before or after the institution of the proceedings compound any offences made punishable by or under this Act.

Power to make 18. (1) rules

The Government may make rules to provide for or regulate any matter in respect of which this Act makes no provision or makes insufficient provision and provision is, in its opinion, necessary.

- (2) Any rule made by the Government shall be subject to previous publication thereof in the official Gazette.
- (3) Every rule made under this Act shall be laid as soon as may be after it is made before the House of the Legislative Assembly and if the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rule shall thereafter have effect only in such modified from or be of no effect, as the case may be, so, however, that any such ne Te ce, santi Be modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

9 shall be punishable with the which may extend to five mores and in case of second or substituted of Canco, shall be makes by with imprisonment which may extend to three months, or with a midwham and of live bandred rapids, but which miy extend to one thousand

Any managed officer or any relieu officer, not below the renk of sub-inspection. may east my oction from the place of rubble work or use who enterspaces the

be cognizable and

10

STATEMENT OF OBJECTS AND REASONS

Smoking of cigarettes, beedis, etc. is a harmful habit which can have grave effects on health. Studies on the subject have proved that there is a relationship between smoking of cigarettes and lung-cancer, chronic bronchitis, certain diseases of the heart and arteries, cancer of bladder, prostrate, mouth pharynx and oesophagus, peptic ulcer, etc., are also reported to be among the ill-effects of cigarette-smoking. Passive smokers are also exposed to the similar risks and therefore, it is also aimed to protect the health of the non-smokers. It has therefore, become necessary to enact an anti-smoking legislation to provide, in the interest of the general public, to prevent and reduce the burden of illness and early mortality, and the resulting enormous human suffering, that are due to smoking as well as passive smoking. More specifically, the purpose of the proposed anti-smoking legislation are—

- (i) to confer on the Government the power to declare any place of public work or use in Delhi.
 to be a no-smoking place, and to appoint officers to act under the Act;
- (ii) to prohibit smoking in places of public use or work which are declared to be no-smoking places and used by the general public or serving as a place of work;
- (iii) to prohibit smoking in public service vehicles;
- (iv) to ban advertisement of cigarettes, beedis, etc. so as to discourage promotion of sales thereof;
- (v) to prohibit sale of cigarettes, beed is or any other smoking articles to any person who is below the age of 18 years;
- (vi) to prohibit storage, sale and distribution of cigarettes, etc. in the vicinity of educational institutions;
- (vii) to enjoin on owners or managers or in-charge of affairs of every place of public work or use to display and exhibit a board at each and every conspicuous place in and outside the premises visited or used by general public prominently that the area of place is "Smoking Free Zone" and that "Smoking is an offence":
- (viii) to protect the rights of non-smokers against the dangers and discomfort of passive smoking and to contribute to the development of a no-smoking environment.
- (ix) to protect young generation from ill effects of smoking and to reduce smoking by dissuading them from beginning to smoke and to make the future generation as a smoking-free Society.

The Bill seeks to achieve the aforesaid objectives.

(Dr. Harshvardhan)

Minister of Medical, Public Health and Family Welfare.

FINANCIAL MEMORANDUM

The Department have proposes to evolve a mechanism through which publicity shall be provided for the benefit of the people in Delhi about the provisions that are now proposed to be implemented through an Act of Assembly of the Government of Delhi. The publicity would be undertaken through Mass Media and the Department will make use of other exhibition being organised by it for propogating the Health Care. The amounts have been estimated to be of the tune of Rs. 15 lakhs which would be

> Dr. WARSH VARDHAN Minister for Health Govt. of to ional Capital

Territory of Delhi.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 4 of the Bill empowers the Government to authorise one or more officers, who shall be

Clause 16 of the Bill confers on the Government the power to delegate any power exercisable by it under this Act to other officer.

Clause 18 of the Bill confers on the Government the power to make rules to provide for or regulate any matter in respect of which this Act makes no provision or makes insufficient provision and provision is, in its opinion, necessary.

These are matters of detail necessary for effective Administration of the provisions of the Act and it is difficult to provide for all situations in the Act itself. The delegation of legislative power is, therefore, of a normal character.